BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 87 OF 2025

RAJENDRA SHAH ...APPELLANT

VERSUS

STATE OF GUJARAT & ORS. ...RESPONDENTS

INDEX OF AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 - PRINCIPAL SECRETARY, FISHERIES DEPARTMENT, GOVERNMENT OF GUJARAT

Sr no.	Annexure	Particulars	Page No.
1.		Affidavit in Reply on behalf of Respondent No.2 – Principal Secretary, Fisheries Department, Government of Gujarat	
2.	A	A copy of resolution dated 03.10.2018 issued by the Revenue Department.	
3.	B	A copy of letter dated 11.06.2025	

Filed Through,

Parth H. Bhatt, Advocate

office@bhattandco.in

6242

Sr.No. 282 6242 of 2026
Date: 11 JUL 2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

OA NO. 87 OF 2025 (WZ)

NOTARY JIGNASHA C. MALVIYA SURAT(GUJARAT) REG No 13103 EXPIRY DATE 14/02/2027 GOVT. OF INDIA

IN THE MATTER OF

RAJENDRA SHAH ...APPELLANT

VS

STATE OF GUJARAT & Ors. ...RESPONDENTS

AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT NO. 2 – PRINCIPAL SECRETARY, FISHERIES DEPARTMENT, GOVERNMENT OF GUJARAT

1. I, Pareshkumar Harilal Kotadiya, 51 years, Assistant Director of Fisheries, Surat being authorized signatory and representative of Principal Secretary, Fisheries Department having communication address at A – Block, Bahumali Bhavan, Second Floor, Nanpura, Surat do hereby solemnly state on oath and submit that:-

2. The captioned matter is filed through a letter petition dated 07.02.2025 addressing the illegal shrimp farming at Olpad and Majura Taluka at Surat. The Hon'ble NGT (Principal Bench) through suo moto registered the letter petition as Original Application No. 305 of 2025 and passed an Order dated 09.07.2025, wherein the Hon'ble Principal Bench was pleased to constitute a Joint Committee to verify the factual position and suggest the remedial action. Since the cause of action lies within

Scanned with OKEN Scanner

the Jurisdiction of this Hon'ble Bench, therefore the matter was transferred and the present Original Application was registered.

3. I say and submit that the functioning of the Answering Department reflects balanced approach towards the management and development of marine fisheries, integrating conservation measures with socio-economic advancement to ensure the sustainable utilization of marine resources while safeguarding the interests of coastal communities.

4. It is respectfully submitted that the Answering Department undertakes various welfare and developmental initiatives for the upliftment of fishermen and shrimp farmers. Such initiatives include financial assistance for the purchase of fishing equipment, construction and renovation of shrimp ponds, installation of fencing to protect aquaculture from predators such as birds and stray animals, establishment of by-product processing units, promoting seaweed culture, and setting up of shrimp seed hatcheries. The Answering Department further extends financial support for allied infrastructure development under various notified schemes of the Government. The answering respondent formulates and implements welfare schemes aimed at improving socio-economic conditions of the fishing community.

5. I say and submit that, vide Resolution dated 03.10.2018 issued by the Revenue Department, the allotment of land on lease for fishing in brackish water is sanctioned by the Collector of the

NOTARY JIGNASHA C. MALVIYA SURAT(GUJARAT) REG No 13103 EXPIRY DATE 14/02/2027 GOVT OF INDIA

Scanned with OKEN Scanner

concerned district and other competent authorities. It is submitted that, as per the aforesaid Resolution, the lease is granted for the fishing activities in Bhamrapani (*Brackish water is a distinctive aquatic environment, existing in a transitional state between freshwater and saltwater)* to individual beneficiaries and Self-Help Groups, Co-operative societies, Government corporations, public and private Companies. The said resolution is the procedure for allotment of land and sanctioning lease for purpose of fishing activities. The copy of the Resolution is attached herewith as **ANNEXURE – A.**

6. I say and submit that, in Surat District, total 1,670.5 hectares of land was leased to 419 shrimp farm holders in accordance with the applicable Coastal Regulation Zone (CRZ) rules by the Collector in accordance with the aforesaid resolution.

7. I say and submit that the leases granted for shrimp farming are required to be registered with the Coastal Aquaculture Authority, Chennai, which is the competent authority to grant registration or licence for aquaculture activities. Such registration or licence is valid for a period of five years, upon expiry of which the shrimp farm holders are required to apply for renewal in accordance with the prescribed procedure.

8. I say and submit that as per the data given by Joint Committee constituted by Hon'ble Principal Bench pertaining to operations of shrimp ponds; the said report's data states that total 419 shrimp farms are recognized by the Coastal Aquaculture

NOTARY JIGNASHA C. MALVIYA SURAT(GUJARAT) REG.No 13103 EXPIRY DATE 14/02/2027 GOVT. OF INDIA

Scanned with OKEN Scanner

Authority. Out of these, 112 farms are presently having valid registration/ license and are operational, while 307 farms are either under process of approval or pending renewal of registration/license with the Competent Authority. These farms are within the regulatory purview of Coastal Aquaculture Authority spreads in total area of 1,670.5 hectares.

9. I say and submit that over the past few years, instances of illegal shrimp farming have increased. That illegal shrimp farming had been undertaken by individuals in Olpad and Majura Talukas without any lawful allotment or lease; such activities are unauthorized encroachment on Government land.

10. The Answering Respondent vide a letter dated 11.06.2025 has informed the Collector of Surat, Prant Officer of Olpad and Mamlatdar of Choryasi to take necessary action against the illegal shrimp farming. The copy of the said letter dated 11.06.2025 is annexed and marked as **ANNEXURE – B.** In response thereto, a drive was undertaken by the authorities to remove shrimp ponds constructed illegally on Government land without valid lease and without obtaining requisite registration from the Coastal Aquaculture Authority.

11. It is further stated that, as per the report of the Joint Committee, the District Collector has undertaken action for removal of such illegal shrimp ponds spread over an area of approximately 41,06,962 sq. meters, which were operating in violation of the applicable CRZ norms.

12. I state that in the event the Hon'ble Tribunal gives any direction to the answering Department to render any data, reasonable assistance to any regulatory agency or other agency the administration shall extend all reasonable co-operation and assistance to concerned regulatory and enforcement agencies.

13. I further state that the Answering Respondent shall at all times abide by the legal orders passed by the Hon'ble Tribunal, and execute all and any directions as may be issued by the Hon'ble Tribunal in the present application.

14. The Answering Department craves leave to file additional affidavits, documents and submissions, as may be necessary, for the proper adjudication of the present OA, and reserves its right to do so as and when required.

Date – 11 JUL 2026

Place –

NOTARY JIGNASHA C. MALVIYA SURAT(GUJARAT) REG. No. 13103 EXPIRY DATE 14/02/2027 GOVT. OF INDIA

Deponent

Assistant Director of Fisheries SURAT

VERIFICATION

I, Pareshkumar Harilal Kotadiya, 51 years, Assistant Director of Fisheries, Surat being authorized signatory and representative of Principal Secretary, Fisheries Department having communication address at A – Block, Bahumali Bhavan, Second Floor, Nanpura, Surat solemnly states that the contents of the Affidavit are true and correct and best of my knowledge, nothing stated therein is false and nothing material has been concealed therefrom.

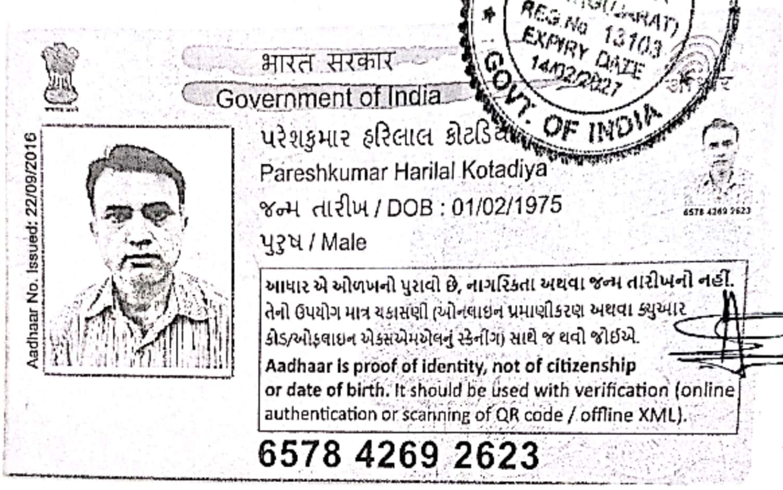
Date – 11 JUL 2026

Place –

Deponent

Assistant Director of Fisheries SURAT

Scanned with OKEN Scanner



भारत सरकार

Government of India

પરેશકુમાર હરિલાલ કોટડિયા

Pareshkumar Harilal Kotadiya

જન્મ તારીખ / DOB : 01/02/1975

પુરુષ / Male

Aadhaar No. Issued: 22/09/2016

આધાર એ ઓળખનો પુરાવો છે, નાગરિકતા અથવા જન્મ તારીખનો નહીં. તેનો ઉપયોગ માત્ર ચકાસણી (ઓનલાઇન પ્રમાણીકરણ અથવા ક્યુઆર કોડ/ઓફલાઇન એક્સએમએલનું સ્કેનીંગ) સાથે જ થવો જોઈએ.

Aadhaar is proof of identity, not of citizenship or date of birth. It should be used with verification (online authentication or scanning of QR code / offline XML).

6578 4269 2623

NOTARY
JIGNASHA C. MALVIYA
SURAT(GUJARAT)
REG.No 13103
EXPIRY DATE 14/02/2027
GOVT. OF INDIA

Scanned with OKEN Scanner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

OA NO. 87 OF 2025 (WZ)

IN THE MATTER OF

NOTARY JIGNASHA C. MALVIYA SURAT(GUJARAT) REG No. 13103 EXPIRY DATE 14/02/2027 GOVT. OF INDIA

RAJENDRA SHAH ...APPELLANT

VS

STATE OF GUJARAT & Ors. ...RESPONDENTS

AFFIDAVIT

I, Pareshkumar Harilal Kotadiya, 51 years, Assistant Director of Fisheries, Surat being authorized signatory and representative of Principal Secretary, Fisheries Department having communication address at A – Block, Bahumali Bhavan, Second Floor, Nanpura, Surat I have gone through the Reply and I state that the reply is drafted under my instructions. Contents and statements made herein the above in para 1 to __ of reply are true and correct to the above best of my knowledge and belief; and as per the datas available on the record.

Solemnly affirmed on 11 day of July 2026 at Surat.

Deponent
Assistant Director of Fisheries
SURAT

Solemnly affirmed before me
by Pareshkumar Harilal Kotadiya
who is identified by Shri Brijesh Patel (Advocate)
whom I personally know.
Serial No. 6242 of 2026

JIGNASHA C. MALVIYA
NOTARY
GOVT. OF INDIA

Reg.Sr.No	6242
Date	11 JUL 2026
MY COMMISSION IS EXPIRES ON 14-02-2027	

I Know the Signatory and Identified by me

(ADVOCATE)
Enr.No.: G/.373/2020

Scanned with OKEN Scanner

(૯૦)

ભાંભરા પાણીમાં મત્સ્ય ઉછેર
યોજના માટે ભાડાપટ્ટે જમીન
ફાળવવા બાબત.

ગુજરાત સરકાર

મહેસૂલ વિભાગ,

ઠરાવ ક્રમાંકઃ જમન-૩૯૧૭-૧૨૮૯-ગ

સચિવાલય, ગાંધીનગર

તા.૦૩/ ૧૦/૨૦૧૮

વંચાણે લીધાઃ

(૧) મ.વિ.નો તા.૧-૭-૮૭ નો ઠરાવ ક્રઃ જમમ-૩૯૮૬-૨૭૩૦-અ

(૨) મ.વિ.નો તા.૪-૪-૮૭ નો ઠરાવ ક્રઃ જમમ-૩૯૮૬-૨૭૩૦-અ

(૩) મ.વિ.નો તા.૧૨-૮-૯૪ નો ઠરાવ ક્રઃ જમન-૩૯૯૩-૩૦૩૧-અ

(૪) મ.વિ.નો તા.૩-૧-૨૦૦૭ નો ઠરાવ ક્રઃ જમન-૩૯૯૩-૩૦૩૧-અ

(૫) મ.વિ.નો તા.૨૨-૩-૨૦૦૭ નો ઠરાવ ક્રઃ જમન-૩૯૯૩-૩૦૩૧-અ

આમુખઃ-

બ્રેકીશ વોટર એક્વાકલ્ચર (ભાંભરા પાણીમાં મત્સ્યોદ્યોગ) માટે દરીયા કાંઠાની જમીન ભાડાપટ્ટે આપવા અંગેની નીતિ મહેસૂલ વિભાગના ઉપરોક્ત વંચાણે લીધેલા ઠરાવોથી નક્કી કરવામાં આવેલ છે. આ ઠરાવની જોગવાઇ હેઠળ ભાંભરા પાણી વિસ્તાર એટલે એવી જમીન કે જે દરીયાના કુદરતી રીતે પ્રસરતા પાણીના કારણે પ્રસંગોપાત કે અવારનવાર રેલાઇ જતી હોય અથવા એવી જમીન કે જે દરીયા કાંઠાના ખારા પાણીના કૃત્રિમ ધસારાથી નહીં પરંતુ દરીયાઇ પાણીનો એવો વધારો ત્યાં હોય છે કે જ્યાં કુદરતી રીતે અટકાવી શકાય તેવા ન હોય તેવા વિસ્તારની જમીનો મત્સ્યોદ્યોગ માટે ભાડા પટે આપવામાં આવે છે. સદરહુ ઠરાવની જોગવાઇ અનુસાર ભાડા પટ્ટાથી અગ્રતાક્રમ મુજબ આપવાની જોગવાઇ છે. સદરહુ જોગવાઇ અંગે જમીન ફાળવણીને વેગ આપવા, અગ્રતાક્રમ નક્કી કરવા અને ભાડાના દર બાબતે પુનઃવિચારણા કરી મર્યાદિત કુદરતી સ્ત્રોતોનો મહત્તમ ઉપયોગ (Optimum Utilization) તથા ઓવરલેપીંગના પ્રશ્નો ઉપસ્થિત ન થાય તે હેતુથી યોગ્ય જમીન આઇડેન્ટીફાય કરીને માસ્ટર મેપીંગ કરવાની પ્રાથમિક જરૂરીયાતને નીતિમાં આવરી લઇ આ નીતિ વધુ અસરકારક બનાવવાની બાબત સરકારશ્રીની વિચારણા હેઠળ હતી.

Assistant Director of Fisheries
SURAT

Scanned with OKEN Scanner

ઠરાવ:-

કાળજીપૂર્વકની વિચારણાના અંતે ભાંભરા પાણીમાં મત્સ્ય ઉછેર માટે ભાડા પટ્ટે જમીન ફાળવવા માટે નીચે મુજબની નીતિ આથી ઠરાવવામાં આવે છે.

(૧) જમીન માપણી :-

મત્સ્યોધોગ માટે જે જમીન અનુકૂળ હોય તે જમીનનું માસ્ટર મેપીંગ સબંધીત જીલ્લા કલેકટરશ્રીએ મત્સ્યોધોગ કમિશનરશ્રી મારફતે કરવાનું રહેશે અને મેપીંગ થયા બાદ જ જમીન ફાળવણી કરવાની રહેશે.

(૨) ફાળવણીની પધ્ધતિ :-

આ નીતિ અંતર્ગત આવી સરકારી પડતર જમીનો ભાડાપટ્ટે ફાળવવામાં આવશે.

(૩) ફાળવણીનો હેતુ / ઉદેશ:-

(અ) આ નીતિ અંતર્ગત ભાડાપટ્ટે ફાળવેલ જમીનમાં મત્સ્યઉછેર, ઝીંગા ઉછેર, હેચરીની સ્થાપના તથા પ્રોસેસીંગ યુનિટની સ્થાપના વગેરે જેવી મત્સ્યોધોગને લગતી પ્રવૃત્તિઓ હાથ ધરી શકાશે.

(બ) આ નીતિનો ઉદેશ રાજયનાં દરીયાકાંઠે આવેલ યોગ્ય સરકારી પડતર જમીનોમાં મત્સ્યોધોગનો વિકાસ કરવાનો છે.

(ક) આવી પડતર અને બિન ઉપયોગી જમીનનો ઉપયોગ કરી રોજગારીની તકો ઉભી કરવામાં આવશે.

(ડ) મત્સ્ય ઉત્પાદન અને તેના નિકાસ ધ્વારા વિદેશી હૂંડીયામણ મેળવવામાં આવશે.

(૪) ફાળવણીની પ્રક્રિયા / પધ્ધતિ :-

(અ) અરજી ફી

અરજદારશ્રી દ્વારા ભાંભરાપાણીમાં મત્સ્યઉછેર માટે ભાડાપટ્ટેથી જમીનની માંગણી કરતા સમયે નીચે જણાવ્યા મુજબ અરજી ફી લેવાની રહેશે આ અરજી ફી નોન રીફન્ડેબલ રહેશે.

વિગત	અરજી ફી ની રકમ
વ્યક્તિ	રૂ.૧૦૦/-
સ્વસહાય જૂથ	રૂ.૧૦૦/-
સહકારી મંડળી	રૂ.૫૦૦/- (પ્રતિ હેકટર)
કંપનીઓ માટે	રૂ.૧,૦૦૦/- (પ્રતિ હેકટર)

(બ) ભાડા પટ્ટાની મુદ્દત

ભાડાપટ્ટાની મુદ્દત પ્રથમ તબકકે ૨૦ વર્ષની રહેશે. આ મુદત બાદ કલેકટરે ભાડાપટ્ટે જમીન જે શરતોએ ફાળવી હોય તે તમામ શરતોનું પાલન કરવામાં આવેલ છે તેની ખાતરી કર્યા બાદ આ

Assistant Director of Fisheries
SURAT

Scanned with OKEN Scanner

ભાડાપટાની મુદત બીજા તબકકે ૧૦ વર્ષ લંબાવી શકશે. ત્યારબાદ ભાડાપટ્ટો લંબાવવાનો પ્રસંગ ઉપસ્થિત થાય તો કલેક્ટરે આ અંગે સરકારશ્રીની મંજુરી લેવાની રહેશે.

(ક) ભાડાનો દર (વાર્ષિક)

(૧) વ્યક્તિગત કિસ્સાઓમાં પ્રથમ ૩ વર્ષ માટે ભાડાદર રૂા.૧,૦૦૦/- (પ્રતિ હેકટર) તથા ૪(ચાર)થી ૬ (છ) વર્ષ માટે ભાડાદર રૂા.૫,૦૦૦/- (પ્રતિ હેકટર) રહેશે. વ્યક્તિગત કિસ્સાઓમાં ભાડાપટ્ટે આપેલ જમીનનો ભાડાદર ૬ વર્ષ બાદ (સાતમાં (૭) વર્ષે) દર ૩ વર્ષના ગાળા માટે ૧૫ % નો વધારો વસુલવાનો રહેશે.

(૨) સ્વસહાય જૂથના કિસ્સામાં પ્રથમ ૩ વર્ષ માટે ભાડાદર રૂ.૧૦૦૦/- (પ્રતિ હેકટર) તથા ૪ (ચાર) થી ૬ (છ) વર્ષ માટે ભાડાદર રૂ.૫૦૦૦/- (પ્રતિ હેકટર) રહેશે. સ્વસહાય જૂથના કિસ્સામાં ભાડાપટ્ટે આપેલ જમીનનો ભાડા દર ૬ વર્ષ બાદ સાતમાં (૭) વર્ષે દર ૩ વર્ષના ગાળા માટે ૧૫% નો વધારો વસૂલવાનો રહેશે.

(૩) સહકારી મંડળીઓના કિસ્સાઓમાં હરાજી માટેની તળીયાના ભાવ (અપસેટ પ્રાઇઝ) રૂ.૫,૦૦૦/- પ્રતિ હેક્ટર તથા કંપનીઓના કિસ્સામાં હરાજી માટેની તળીયાના ભાવ (અપસેટ પ્રાઇઝ) રૂ.૧૦,૦૦૦/- પ્રતિ હેક્ટર રાખવાના રહેશે.

(૪) સહકારી મંડળીઓ તથા કંપનીઓના કિસ્સામાં જે તે સંસ્થા દ્વારા બોલી લગાવી જે કિંમત નક્કી થાય તે કિંમત પ્રથમ ૩ (ત્રણ) વર્ષના ભાડાપટ્ટે વસુલવાની રહેશે અને ૪ (ચાર) થી ૬ (છ) વર્ષ માટે ૨૦% નો વધારો વસૂલવાનો રહેશે. સહકારી મંડળીઓ તથા કંપનીઓના કિસ્સામાં ભાડાપટ્ટે આપેલ જમીનનો ભાડાદર ૬ વર્ષ બાદ સાતમા (૭) વર્ષે દર ૩ વર્ષના ગાળા માટે ૧૫% નો વધારો વસૂલવાનો રહેશે.

(૫) દર ૩ વર્ષ બાદ ભાડાપટ્ટાના દરનો વધારો કલેકટરશ્રીએ કરવાનો રહેશે. કલેકટરશ્રીએ ભાડાપટ્ટાના દરનો વધારો કરતાં પહેલા ભાડાની વસુલાત, અન્ય વસુલ કરવા પાત્ર વેરાઓ, તથા ભાડાપટ્ટાની ફાળવણીની શરતોનો ભંગ થયેલ નથી તેની ખાતરી કરી ભાડાપટ્ટાનો દર વધારવાના રહેશે.

(૫) જમીન ફાળવણી ટકાવારી:-

સંબંધિત જિલ્લામાં થયેલ માસ્ટર થયેલ મેપિંગમાં કુલ વિસ્તારના ૩૫ ટકા જમીન વ્યક્તિગત અરજદારને, ૧૦ ટકા જમીન સ્વસહાય જૂથને, ૨૦ ટકા જમીન સહકારી મંડળીઓને અને ૩૫ ટકા જમીન રાજ્ય સરકારના નિગમો, જાહેર/ખાનગી કંપનીઓને ફાળવવાની રહેશે.

(અ) કંપનીઓ માટે નકકી કરેલ ૩૫ ટકા જમીન પૈકી ૧૫ ટકા જમીન જે કંપનીઓ ઇન્ટીગ્રેટેડ પ્રોસેસીંગ પ્લાન્ટ સાથે ફાર્મીંગ કરવા માંગે તેમને અગ્રતા આપવાની રહેશે.

Assistant Director of Fisheries
SURAT

Scanned with OKEN Scanner

(બ) જમીન ફાળવણીની ટકાવારી જાળવવા માટે જીલ્લા કક્ષાએ જમીન એલોટમેન્ટની સાઇકલ ૨૪ મહિનાની રહેશે તે મુજબ રેશીયો જીલ્લા લેવલે કલેકટરશ્રી દ્વારા મેન્ટેન કરવાનો રહેશે. તાલુકા અને ગ્રામીય કક્ષાએ પણ ઉપર મુજબની ટકાવારી જળવાઇ રહે તે મુજબ ફાળવણી કરવાનો અભિગમ રાખવાનો રહેશે.

(ક) સહકારી મંડળીઓ અને રાજય સરકારના નિગમો, જાહેર/ખાનગી કંપનીઓ માટે નકકી કરેલ જમીનની ફાળવણી જાહેર હરાજીથી કરવાની રહેશે.

(૬) કેટલી જમીન ફાળવણી:

(અ) વ્યક્તિગત લાભાર્થીના કિસ્સામાં વધુમાં વધુ ૫ હેકટર જમીન ફાળવી શકાશે.

(બ) સ્વસહાય જૂથના કિસ્સામાં વધુમાં વધુ ૧૦ હેક્ટર સુધીની જમીન ફાળવી શકાશે.

(ક) સહકારી મંડળીના કિસ્સામાં વધુમાં વધુ ૫૦ હેકટર જમીન ફાળવી શકાશે.

(ડ) રાજ્ય સરકારના નિગમો / જાહેર / ખાનગી કંપનીઓના કિસ્સામાં ૧૦૦ હેકટર સુધીની જ જમીન ફાળવી શકાશે.

(૭) ભાડાપટ્ટે ફાળવણી માટે જરૂરી લાયકાત:

(અ) મત્સ્યોદ્યોગ ખાતાના તાલીમ કેન્દ્ર ખાતે ચાલતા/ મત્સ્યોદ્યોગ ખાતા ધ્વારા સરકાર માન્ય સંસ્થાઓમાં આપવામાં આવતી "ભાંભરાપાણીમાં મત્સ્યોદ્યોગ" વિષયની તાલીમ

અથવા

(બ) સમુદ્રી ઉત્પાદન નિર્માણ વિકાસ પ્રાધિકરણ (MPEDA) દ્વારા/તેઓ ધ્વારા માન્ય સંસ્થાઓ ધ્વારા આપવામાં આવતી ભાંભરા પાણીમાં મત્સ્યોદ્યોગની તાલીમ

અથવા

(ક) ગુજરાત કૃષિ યુનિવર્સિટીના ફીશરીઝ સાયન્સનાં સ્નાતક/ફીશરીઝ સાયન્સનાં અનુસ્નાતક

(૮) જમીન ફાળવણી અંગેના ધોરણો :-

(અ) વ્યકિતગત ફાળવણી:-

લાયકાતના ધોરણે અગ્રતાક્રમ નીચે મુજબ રહેશે.

૧. વ્યવસાયગત માછીમારો

૨. અનુસૂચિત જનજાતિની વ્યક્તિઓ

૩ અનુસૂચિત જાતિની વ્યક્તિઓ

૪ સામાજિક અને શૈક્ષણિક રીતે પછાત વર્ગની વ્યકિતઓ

૫ બિન પછાત વર્ગની વ્યક્તિઓ

Assistant Director of Fisheries
SURAT

Scanned with OKEN Scanner

:

ઉપરોક્ત અગ્રતાક્રમ (૧) થી (૫) પૈકીનાં માંગણીદારો પૈકી સંબંધિત આદિજાતિ વિસ્તારમાં (T.A.S.P.) અનુસુચિત જન જાતિનાં વ્યક્તિગત અરજદારોને પ્રથમ અગ્રતા આપવાની રહેશે.

ઉપરોક્ત અગ્રતા ક્રમ (૧) થી (૫) માટે માંગણીદારોમાંથી પસંદગી જે તે ગામની, તાલુકાની અને જિલ્લાની વ્યક્તિઓને તે ક્રમે આપવી.

(બ) DRDA / GLPC હેઠળ નોંધાયેલ સ્વસહાય જૂથ:-

District Rural Development Authority (DRDA)/ Gujarat Livelihood Promotion Co. Ltd. (GLPC) હેઠળ નોંધાયેલ સ્વસહાય જૂથના કિસ્સામાં ઉપર ક્રમાંક (અ) માં દર્શાવેલ લાયકાતના ધોરણે અગ્રતા ક્રમે ફક્ત મત્સ્યોધોગની પ્રવૃત્તિ કરવા માટે નોંધાયેલ સ્વસહાય જૂથને જ જમીન મળવા પાત્ર રહેશે.

આદિજાતિ વિસ્તારમાં (T.A.S.P.) અનુસૂચિત જન જાતિ મત્સ્યોધોગની પ્રવૃતિ કરતા સ્વસહાય જૂથને પ્રથમ અગ્રતા આપવાની રહેશે.

(ક) <u>સહકારી મંડળીઓ</u>

સહકારી મંડળીના કિસ્સામાં ઉપર ક્રમાંક (અ)માં દર્શાવેલ લાયકાતનાં ધોરણે અગ્રતાક્રમના ક્રમે ફક્ત મત્સ્યોધોગની પ્રવૃત્તિ કરવા માટે નોંધાયેલ સહકારી મંડળી જ જમીન મેળવવાપાત્ર ઠરશે.

ગુજરાત મત્સ્યોધોગ કેન્દ્રીય સહકારી સંસ્થા લી. (G.F.C.C.A.) ગુજરાત કો.ઓ.સોસાયટી એકટ હેઠળ નોંધાયેલ રાજ્ય કક્ષાની એપેક્ષ સંસ્થા છે. આ સંસ્થા પણ સહકારી મંડળી તરીકે ભાગ લઇ શકશે. પરંતુ કોઇ પણ જીલ્લામાં ૫૦ હેકટર થી વધુ જમીન આ નીતિ મુજબ મેળવી શકશે નહી.

આદિજાતિ વિસ્તારમાં (T.A.S.P.) અનુસુચિત જન જાતિ સહકારી મંડળીઓને પ્રથમ અગ્રતા આપવાની રહેશે.

(ડ) <u>રાજ્ય સરકારના નિગમો, જાહેર / ખાનગી કંપનીઓ</u>

મત્સ્યોધોગના હેતુ માટે સ્થપાયેલી મેમોરેન્ડમ ઓફ એસોસિએશન તથા આર્ટીકલ્સ ઓફ એસોસિએશનમાં આ હેતુની જોગવાઇ હોય તેવી અને કંપની ધારા હેઠળ નોંધાયેલ જાહેર / ખાનગી કંપનીઓને જમીન મેળવવાપાત્ર ઠરશે. છેલ્લા ત્રણ વર્ષનુ વાર્ષિક સરેરાશ ટર્ન ઓવર નીચે મુજબનું હોય તે કંપનીઓ જમીન મેળવવા પાત્ર રહેશે.

Assistant Director of Fisheries
SURAT

Scanned with OKEN Scanner

જમીનની વિગત	કંપનીનું ટર્ન ઓવર
૬ થી ૫૦ હેક્ટર સુધી	રૂ.૨ કરોડ
૫૧ થી ૧૦૦ હેક્ટર સુધી	રૂ.૪ કરોડ

(છ) એક વિભક્ત કુટુંબમાં એક જ વ્યક્તિને આ યોજના હેઠળ જમીન ફાળવી શકાશે. અને તે વ્યક્તિએ જાતે જ આ વ્યવસાય કરવાનો રહેશે. મત્સ્યોધોગના હેતુ માટે આપેલ જમીન ધારણ કરતી વ્યક્તિ ફરીથી આ હેતુ માટે પાત્ર ગણાશે નહીં. વ્યક્તિગત ધોરણે, સ્વસહાય જૂથના સભ્ય અથવા સહકારી મંડળીના સભ્ય તરીકે એમ ત્રણેય કેટેગરી પૈકી એક જ કેટેગરીનો એકવાર લાભ મળી શકશે.

(૯) <u>ફાળવણીની પ્રક્રિયા:-</u>

ભાંભરાપાણીમાં મત્સ્યઉધોગ માટે ભાડાપટ્ટે જમીન ફાળવવા માટે નીચે મુજબની એમ્પાવર્ડ કમિટીની રચના કરવાની રહેશે.

(અ) <u>જિલ્લા કક્ષાએ જીલ્લા એમ્પાવર્ડ કમિટી નીચે મુજબ રહેશે.</u>

(૧) કલેક્ટરશ્રી

(૨) જિલ્લાના મદદનીશ મત્સ્યોધોગ નિયામકશ્રી/મત્સ્યોધોગ અધિક્ષકશ્રી

(૩) જે તે જિલ્લાના સમાજ કલ્યાણ અધિકારીશ્રી

(૪) સબંધિત તાલુકાનાં પ્રાંત અધિકારીશ્રી/મામલતદારશ્રી

(બ) <u>સરકાર કક્ષાએ રાજ્ય એમ્પાવર્ડ કમિટી નીચે મુજબની રહેશે.</u>

(૧) સચિવશ્રી/ અગ્ર સચિવશ્રી/અધિક મુખ્ય સચિવશ્રી, મહેસૂલ વિભાગ

(૨) સચિવશ્રી/ અગ્ર સચિવશ્રી/ અધિક મુખ્ય સચિવશ્રી, સામાજિક ન્યાય અને અધિકરીતા વિભાગ

(૩) સચિવશ્રી/ અગ્ર સચિવશ્રી/અધિક મુખ્ય સચિવશ્રી, મત્સ્યોધોગ વિભાગ

(૪) મત્સ્યોધોગ કમિશનરશ્રી

(૫) નાયબ સચિવશ્રી/સંયુક્ત સચિવશ્રી (જમીન),મહેસૂલ વિભાગ, (સભ્ય સચિવશ્રી)

(૧૦) <u>જમીન ફાળવણીની સત્તા:</u>

(અ) સ્વસહાય જૂથના કિસ્સામાં/વ્યક્તિગત કિસ્સામાં જમીન ફાળવવા બાબતે જીલ્લા કક્ષાની એમ્પાવર્ડ કમિટીનો નિર્ણય મેળવી જમીન ફાળવવાનો હુકમ કલેકટરશ્રીએ કરવાનો રહેશે.

6

Assistant Director of Fisheries
SURAT

Scanned with OKEN Scanner

(બ) સહકારી મંડળીઓના કીસ્સામાં જમીનની ફાળવણી જાહેર હરાજીની પ્રક્રિયા કલેકટરશ્રી ધ્વારા કરીને જીલ્લા એમ્પાવર્ડ કમીટીનો નિર્ણય મેળવી આખરી હુકમ કરવાનાં રહેશે.

(ક) રાજય સરકારનાં નિગમો અને જાહેર/ ખાનગી કંપનીઓના કીસ્સામાં જમીન ફાળવવાનાં અધિકાર સરકાર હસ્તક રહેશે. જમીનની ફાળવણી જાહેર હરાજીની પ્રક્રિયા કલેકટરશ્રી ધ્વારા કરીને રાજય એમ્પાવર્ડ કમીટીનો નિર્ણય મેળવવાનો રહેશે. ત્યારબાદ સક્ષમ સત્તાની મંજુરી મેળવી આખરી હુકમ કરવાનાં રહેશે.

(ડ) ભાડાપટ્ટાની હરાજી માટે આ નીતિમાં સહકારી મંડળીઓના કિસ્સામાં રૂ.૫,૦૦૦/- તથા રાજ્ય સરકારના નિગમો અને જાહેર / ખાનગી કંપનીઓના કિસ્સામાં રૂ.૧૦,૦૦૦/- અપસેટ કીંમત ગણવાની રહેશે.આ હરાજી સરકાર માન્ય ઇ-ટેન્ડરીંગ પધ્ધતિ ધ્વારા કરવાની રહેશે.

(૧૧) શરતો

(૧) જમીન ફાળવણીના ભાડાપટ્ટાનો દસ્તાવેજ કરવા અંગેના તથા પટ્ટે આપેલ જમીનની હદ નિશાન વગેરે અંગેનો તમામ જરૂરી ખર્ચ પટ્ટેદારે ભોગવવાનો રહેશે.

(૨) પટ્ટેદાર આ જમીન નવી અને અવિભાજ્ય શરતે ધારણ કરશે તેથી પટ્ટેદાર બીજાને પટ્ટે આપી કે અન્ય કોઇ પ્રકારે તબદિલ કરી શકશે નહીં કે ભાગલા પાડી શકશે નહીં, પરંતુ વ્યકિતગત કીસ્સામાં મળેલ જમીન સંદર્ભે જમીન મેળવનાર વ્યકિત અન્ય મંડળી કે કંપનીઓ સાથે નફામાં ભાગીદારી કરી શકશે પરંતુ ફાળવેલ જમીન સંદર્ભે અન્ય વ્યકિત મંડળી કે કંપનીઓનો કોઇ હક દાવો રહેશે નહી.

(૩) એક્વાકલ્ચર ઉપયોગ માટે જો પટ્ટેદારને નાણાકીય સહાય માટે જરૂર જણાય તો રાષ્ટ્રીયકૃત બેંકો તેમજ અન્ય સરકાર માન્ય નાણાકીય સંસ્થાઓને તે લોન મેળવવાના હેતુ માટે સરકારના સક્ષમ સત્તાધિકારીશ્રીની પૂર્વ મંજૂરી મેળવીને ગીરો મૂકી શકાશે.

(૪) ભાડાપટ્ટાની શરતોમાં સુધારો વધારો સૂચવવાની આખરી સત્તા સરકારની રહેશે.

(૫) કોઇ પણ જાહેર હિત માટે અરજદારને ફાળવવામાં આવેલ ભાડાપટ્ટાવાળી જમીનની જરૂર પડતાં ભાડાપટ્ટો રદ કરવાની સત્તા સરકારની રહેશે.

(૬) પટ્ટાની મુદ્દત દરમિયાન વ્યક્તિગત કિસ્સામાં પટ્ટેદારનું જો મૃત્યુ થાય તો પટ્ટાની બાકી રહેતી મુદ્દત માટે તેમના કાયદેસરના વારસ માટે ચાલુ રાખી શકાશે અને આ બાકી રહેલો પટ્ટાની મુદ્દત પૂરી થયા બાદ વારસદારના નામે ભાડાપટ્ટે આપવાની વિચારણા કરવાનાં રહેશે. જો વ્યક્તિ સ્વસહાય જૂથ તથા સહકારી મંડળીનો સભ્ય હોય તો સ્વસહાય જૂથ /મંડળી પટ્ટાની બાકી રહેતી મુદ્દત માટે તેમના કાયદેસરના વારસની સભ્ય તરીકે નિમણૂક કરી શકાશે.

Assistant Director of Fisheries
SURAT

Scanned with OKEN Scanner

(૭) મત્સ્ય ઉછેર/ઝીંગા ઉછેર માટે કોસ્ટલ એક્વાકલ્ચર ઓથોરિટી પાસેથી પરવાનગી મેળવવી જરૂરી છે માટે જમીનની ફાળવણી થયા બાદ કબજો મેળવ્યા બાદ છ માસની અંદર પરવાનગી મેળવવા માટે સક્ષમ અધીકારીને અરજી કરવાની રહેશે.

(૮) ગુજરાતમાં ઝીંગા બીજ ઉત્પાદન નહીવત છે અને પ્રોસેસીંગ ક્ષમતા પણ મર્યાદીત છે. ઝીંગા બીજ ઉત્પાદનને અને પ્રોસેસીંગ ધ્વારા વેલ્યુ એડીશનને પ્રોત્સાહન આપવા માટે જીલ્લા કલેકટરશ્રી મત્સ્યોદ્યોગ કમિશનરશ્રીની ભલામણ મેળવી, જીલ્લાની એમ્પાવર્ડ કમિટિની મંજુરીથી એક હેચરી/પ્રોસેસીંગ પ્લાન્ટ માટે વધુમાં વધુ ૨ હેકટર જમીન ફાળવી શકશે. આ જમીનનું ભાડું નીતિમાં દર્શાવેલ મંડળી/કંપનીઓના કિસ્સામાં ભાડાદરની જોગવાઇ મુજબ વસુલવાનું રહેશે.

(૯) આ પ્રવૃત્તિ હાથ ધરવા માટે સરકારી પડતર જમીનની ફાળવણી માટે અને અરજીઓના ઝડપી નિકાલ માટે મહેસૂલ વિભાગના નાયબ સચિવશ્રી(જમીન)ને દેખરેખ અને સંકલનની કામગીરી સોંપવામાં આવે છે.

(૧૦) ભાડાપટ્ટેથી આપવામાં આવેલ જમીનની માલીકી "શ્રી સરકાર" ની રહેશે.

(૧૧) કોઇ પણ શરતનો ભંગ થશે તો ભાડપટ્ટે આપેલ જમીનનો ભાડાપટ્ટો રદ કરી ઇમલા સહીત વિના વળતરે સરકાર હસ્તક પરત લેવાની રહેશે.

(૧૨) રાજ્ય એમ્પાવર્ડ કમિટિ દ્વારા પડતર દરખાસ્તો પરત્વે નિર્ણય કરેલ નથી. સદર કેસો માટે પણ સૂચિત નવી નીતિ અન્વયે નવેસરથી અરજી મેળવીને વિચારણા કરવાની રહેશે.

(૧૩) આ હુકમો મહેસૂલ વિભાગની સરખા ક્રમાંકની ફાઇલ પર નાણા વિભાગની તા.૧૫/૦૨/૨૦૧૮ની નોંધથી મળેલ મંજૂરી અન્વયે બહાર પાડવામાં આવેલ છે.

ગુજરાતના રાજ્યપાલશ્રીના હુકમથી અને તેમના નામે.

(એ બી પટેલ)
નાયબ સચિવ
મહેસૂલ વિભાગ, ગુજરાત સરકાર

<u>નકલ રવાના:-</u>

- માનનીય રાજયપાલશ્રીના સચિવશ્રી, રાજભવન, ગાંધીનગર (પત્ર દ્વારા)
- માનનીય મુખ્યમંત્રીશ્રીના અગ્રસચિવશ્રી, સચિવાલય, ગાંધીનગર.
- તમામ માનનીય મંત્રીશ્રીઓના અંગત સચિવશ્રી, સચિવાલય, ગાંધીનગર.
- તમામ માનનીય રાજયકક્ષાના મંત્રીઓશ્રીના અંગત સચિવશ્રી, સચિવાલય, ગાંધીનગર.

Assistant Director of Fisheries
SURAT

Scanned with OKEN Scanner

Regarding allotment of land on lease for Fishing in brackish water

Govt. of Gujarat

Revenue Department

Resolution no. JMN-3917-1289-G

Sachivalaya, Gandhinagar.

Dt. 03/10/2018

Read

1. Govt. Resolution, Revenue Department,No.JMM-3986-2730-A, dated 1/7/87
2. Govt. Resolution, Revenue Department,No.JMM-3986-2730-A, dated 4/4/87
3. Govt. Resolution, Revenue Department,No.JMN-3993-3031-A dated 12/8/94
4. Govt. Resolution, Revenue Department,No.JMN-3993-3031-A dated 3/1/2007
5. Govt. Resolution, Revenue Department,No.JMN-3993-3031-A dated 22/3/2007

PREAMBLE

With regard to lease the coastal land for Brackish Water Aquaculture, the policy has been formed vide read the abovementioned resolutions of Revenue Departments. Under the provision of these resolutions, Brackish Water Area is a land which is eventually or frequently submerged in natural sea flow or the land where the excess sea flow rather than the unnatural erosion of saline water could not be prevented. Such areas are given on lease for fishing. There are provisions in the said resolutions to lease the land on priority. Under the said provisions, with regard to gear up land allotment, decide priority, reconsider the rate of lease, and avoid any issue about optimum utilization of the limited natural resources and issues of overlapping, the Govt. had considered to include the primary requirement of identifying and master mapping the land in the Policy and make the policy more effective.

Resolution

After careful consideration, for allotting the land on lease for fishing in the brackish water, the Policy is resolved herewith as under:

1. **Land mapping**
   The Collector of the respective district shall get master mapping of the land suitable for the fishing done through the Commissioner of Fisheries and the land shall be allotted only after the completion of mapping.
2. **Procedure of allotment**
   Under the Policy, such govt. waste land shall be allotted on lease.
3. **Purpose of allotment**
   a. The land allotted under this Policy, shall be utilized for fishing related activities like fish farming, prawn breeding, establishment of hatchery and processing unit etc.
   b. The object of the Policy is to develop fishing on the govt. waste land located at coastal area of the State.
   c. Having exploited such waste and unutilized land, opportunities of employment shall be generated.
   d. Foreign exchange shall be earned through fishing and its export.
4. **Procedure of allotment**
   a. Application fee –At the time of applying for land on lease for fishing in brackish water, the application fee shall be collected from the applicant as under, the application fee shall remain nonrefundable:

Details	Amount of application fee
Individual	Rs. 100/-
Self-help group	Rs. 100/-

Assistant Director of Fisheries
SURAT

Scanned with CamScanner

Scanned with OKEN Scanner

Cooperative societies	Rs. 500/-(per hectare)
For companies	Rs. 1,000/-(per hectare)

b. **Tenure of Lease**

Tenure of Lease shall be of 20 years at the first stage. Then, the Collector shall extend the lease period for 10 years at the second stage after ascertaining that all the terms and conditions on which the land is allotted on lease, are fulfilled.

c. **Rate of rent (annually)**

1. In case of individual the rate of rent shall be Rs. 1,000 and 5,000 per hectare for the first 3 years and 4 to 6 years respectively. In case of individual, rate of rent of the land given on lease shall be recovered excess 15% for every 3 years after 6 years (from 7th year).
2. In case of self-help group, the rate of rent shall be Rs. 1,000 and 5,000 (per hectare) for the first 3 years and 4 to 6 years respectively. In case of self-help group, rate of rent of the land given on lease shall be recovered excess 15% for every 3 years after 6 years (from 7th year).
3. In case of cooperative society, the upset price for auction shall be Rs. 5,000/- per hectare and in case of company upset price for auction shall be Rs. 10,000/- per hectare.
4. In cases of cooperative society and companies, the price, decided after bidding by the respective agency shall be recovered as lease of the first 3 years and excess 20% for 4(four) to 6(six) years. In cases of cooperative society and companies, rate of rent of the land given on lease shall be recovered excess 15% for every 3 years after 6 years, from 7th year.
5. After every 3 years, the Collector shall increase rate of lease. The Collector shall ascertain the conditions on recovery of rent, other admissible taxes and allotment of lease are not violated before increasing rate of lease.

(5). Percentage of land allotment

In master mapping held in the respective area, out of the total area 35% land to the individual applicant, 10% land to self-help group, 20% land to the cooperative society and 35% land to the corporations of the State Gov. public/private companies shall be allotted.

a. The companies which want to do farming with the integrated processing plant shall be given priority for 15% land out of the 35% land, earmarked for companies.

b. With regard to maintain percentage of the land allotment at district level, the cycle of the land allotment shall be of 24 months, the Collector at district level shall maintain the ratio accordingly. There should be an approach in allotment even at district and taluka level to maintain the abovementioned percentage.

c. The land allotment earmarked for cooperative societies and corporations, public/private companies of the State Govt. shall be done through public auction.

6. **Proportion of land allotment**

   a. In case of individual beneficiary, maximum 5 hectare land shall be allotted.
   b. In case of self-help group, maximum 10 hectare land shall be allotted.
   c. In case of cooperative society, maximum 50 hectare land shall be allotted.
   d. In cases of corporations/public/private companies of the State Govt. maximum land only up to 100 hectare shall be allotted.

7. **Required qualification for allotment on lease**

   a. The training of "Fishing in brackish water" given in government recognized institutes run at training center of Fisheries Department / by Fisheries Department.

   Or

   b. The training of "Fishing in brackish water" imparted by MPEDA/ institutes recognized by MPEDA.

Assistant Director of Fisheries
SURAT

Scanned with CamScanner

Scanned with OKEN Scanner

Or

c. Graduates/ post graduates of fisheries science from Gujarat Agriculture University.

Or

8. Norms of land allotment

a. Individual allotment

Priority norms of qualification shall be as under:

1. Professional fishermen
2. Persons belonging to scheduled tribes
3. Persons belonging to scheduled castes
4. Persons belonging Socially and Economically backward class
5. Persons belonging to non-backward class

The individual applicants of scheduled tribes in the respective tribal area of the bidders out of the above mentioned priority (1) to (5) shall be given the first priority. The persons of the respective village, taluka and district shall be selected on priority from the bidders for the above mentioned priority (1) to (5).

b. Self-help group registered under DRDA/GLPC-

In case of self-help group registered under District Rural Development Authority (DRDA)/ Gujarat Livelihood Promotion Co. Ltd. (GLPC), the self –help groups, only if they are registered only for activities of fisheries at priority norms of qualification mentioned sagainst above (a), shall be admissible to get land.

In the tribal area, the self-help group of scheduled tribes, doing activities of fisheries shall be given the first priority.

c. Cooperative societies

In case of cooperative society, the cooperative society only if it is registered only for activities of fisheries at priority norms of qualification mentioned against above (a), shall be admissible to get land.

Gujarat Fisheries Central Cooperative institute Ltd, is an apex institute at state level registered under Gujarat Co. Op. Society. This institute shall also participate as the cooperative society. But could not get more than 50 hectare of land in any district as per this policy.

In the tribal area, the cooperative society only of scheduled tribes shall be given the first priority.

d. Corporations, public/private companies of the State Govt.

The public/private companies with provision of motive in Memorandum of Association and Articles of Association established for purpose of Fisheries, and registered under the Company Act shall be admissible to get land. The company, having annual average turnover of the last three years as under shall be admissible to get land.

Details of land	Turnover of the company
Up to 6 to 50 hectare	Rs. 2/- crore
Up to 51 to 100 hectare	Rs. 4/- crore

e. In the divided family, only one person shall be allotted the land under this scheme and this person himself shall deal with this profession. The person holding the land given for purpose of fisheries shall not be treated eligible for this purpose again. The person shall get benefit for one time as a member of only one category out of all three categories namely individual, self-help group or cooperative society.

9. Procedure of allotment

With regard to allot the land on lease for fisheries in the brackish water, the empowered committee shall be formed as under:

Assistant Director of Fisheries
SURAT

Scanned with CamScanner

Scanned with OKEN Scanner

a. District Empowered Committee at district level shall consists of :

1. Collector
2. Assistant Director of Fisheries/ superintendent of Fisheries
3. Social Welfare Officer of the respective District
4. Regional Officer/Mamalatdar of the respective District

a. State Empowered Committee at government level shall consists of:

1. Secretary/ Principal Secretary/ Additional Chief Secretary, Revenue Department.
2. Secretary/ Principal Secretary/ Additional Chief Secretary, Social Justice and Empowerment Department.
3. Secretary/ Principal Secretary/ Additional Chief Secretary, Fisheries Department.
4. Director of Fisheries.
5. Deputy Secretary / Joint Secretary(land), Revenue Department, (member secretary)

10. Authority of Land Allotment :

a. With regard to allot the land in case of self-help group/individual, the Collector shall get decision of the district level Empowered Committee with regard to allot the land and then issue an order to allot the land.

b. In case of cooperative society, the Collector shall proceed public auction of the land and get final decision of the district level Empowered Committee and then issue an order to allot the land.

c. In case of Corporations and public/private companies, the Government shall possess right to allot the land. The Collector shall proceed public auction of the land and get decision of the State Empowered Committee and then issue the final order after getting sanction of the competent authority.

d. For auction of lease, the upset price shall be considered Rs. 5,000/- in case of cooperative society and Rs. 10,000 in case of corporations and public/private companies in this policy. The auction shall be held through e-tendering system.

11. Conditions

1. The lease holder shall bear the required entire expenditure on document charges of the lease of the land allotment and demarcation of the land given on lease etc.
2. The leaseholder shall hold this land on new and undivided tenure so, the leaseholder shall not sub-lease to other person or transfer or divide in any way, however, the landholder getting land in individual capacity can hold partnership in profit with other society or company, but other person, society or company shall not have any right to claim upon the land allotted to him.
3. If the leaseholder needs financial aid for the purpose of aqua culture, the holder can mortgage the land to the nationalized banks or other Govt. recognized finance agency for the purpose of loan after availing pre sanction from competent authority of the Govt.
4. The Govt. shall have a final authority to suggest correction in the conditions of the lease.
5. If the land with lease allotted to the applicant is required for public interest, the Govt. shall have authority to revoke the lease.
6. If the leaseholder, falling in case of individual, passes away during the term of lease, the lease for the remaining period, shall be continue on his/her legal heir and after completion of the term of the lease, it shall be decided to issue the lease on name of heir. In case the person is a member of self-help group or cooperative society, for remaining term of lease of self help group/society, their legal heir shall be nominated as member.
7. It is required to get permission from Coastal Aqua Culture Authority, for fish/prawn breeding so, it is required to file an application to the Competent Authority for getting permission within six months of taking possession after the land allotment.

Assistant Director of Fisheries
SURAT

Scanned with CamScanner

Scanned with OKEN Scanner

8. In Gujarat prawn seed production is negligible and processing capacity is limited. With regard to prawn seed production and promotion of value addition through processing, after getting recommendation of the Commissioner of Fisheries and with sanction of the Empowered Committee of the district, the District Collector shall allot maximum 2 hectare of land for hatchery/ processing plant. The rent of this land shall be recovered as per provision of rent rate mentioned in the Policy, in case of society/company.
9. With regard to undertake this activity, the Deputy Secretary,(land) of Revenue Department has been empowered for allotment of the government waste land and speedy disposal of applications.
10. The Government shall own the land given on lease.
11. In case of infringement of any conditions the allotted lease of the land shall be withdrawn and the land shall be vested with the Government without any compensation with structure.
12. The State Empowered Committee has not finalized the pending proposals. In such cases, application shall be invited again and consider them under the new proposed policy.
13. These issues with concurrence of Finance Department dated 15/02/2018 on Revenue Department file of even number.

By order and in the name of governor of Gujarat.

(A.B.Patel)
Deputy Secretary
Revenue Department, Govt. of Gujarat

Assistant Director of Fisheries
SURAT

Scanned with CamScanner

Scanned with OKEN Scanner

Letter No: ADST/0021/06/2025 Approved Date: 11-06-2025

સત્યમેવ જયતે	મદદનીશ મત્સ્યોદ્યોગ નિયામકશ્રીની કચેરી એ બ્લોક, બીજો માળ, બહુમાળી ભવન નાનપુરા, સુરત - ૩૯૫ ૦૦૧	ગુજરાત મત્સ્યોદ્યોગ
ઈ-મેલ: adir-fish-surat@gujarat.gov.in		ફોન/ફેક્સ નં. ૦૨૬૧-૨૪૬૨૮૪૬

પ્રતિ,
કલેક્ટરશ્રી,
સુરત

વિષય : સુરત જિલ્લામાં ગેરકાયદેસર ઝીંગા ઉછેર તળાવ અંગેની ફરીયાદ બાબત.
આધાર : કોસ્ટલ એકવાકલ્ચર ઓથોરીટી – ચેન્નાઇ ની અરજી બાબત.

શ્રીમાન,

સવિનયસહ ઉપરોકત વિષય અન્વયે જણાવવાનું કે, આધારીત પત્રથી કોસ્ટલ એકવાકલ્ચર ઓથોરીટી – ચેન્નાઇ ના કોઈપણ માન્ય લાયસન્સ વિના ગેરકાયદેસર રીતે સુરત જિલ્લામાં મીઠી ખાડીથી મીંઢોળા ખાડીના પટ પર મીલેનીયમ-૪ થી લઇ ખજોદ ડાયંમડ બુર્સ ભગેણી પાછળના ભાગમાં ગેરકાયદેસર ઝીંગા તળાવો કાર્યરત છે અને પર્યાવરણને નુકશાન થાય છે એમ શ્રી નિસર્ગ એસ. શાહ, એડવોકેટ અમદાવાદની કોસ્ટલ એકવાકલ્ચર ઓથોરીટી, ચૈન્નઇ મારફત અત્રેની કચેરીએ અરજી મળેલ છે અને સી.એ.એ. ચેન્નાઇ દ્વારા કાર્યવાહી કરવા જણાવેલ છે.

અરજીના અનુસંધાને જણાવવાનું કે, દર્શાવેલ સદર જગ્યા પર માસ્ટર મેપીંગ થયેલ નથી કે ઝીંગાઉછેર માટે ખારલેન્ડની જમીન ફાળવણી થયેલ ન હોય, આમ ઝીંગા ઉછેર કરતા તમામ ફાર્મરોને કોસ્ટલ એકવાકલ્ચર ઓથોરીટી એકટ તળે રજીસ્ટ્રેશન થયેલ નથી અને ગેરકાયદેસર રીતે ઝીંગા ઉછેર કરવામાં આવે છે. આ સાઇટ પર ઝીંગા ઉછેર માટે સરકારશ્રી દ્વારા જમીન ફાળવણી થયેલ ન હોય તમામ જમીન આપશ્રીના કાર્યક્ષેત્ર હેઠળ સમાવેશ થતો હોય ા સદર જમીન પર અનઅધિકૃત તળાવ ધારકો પર આગળની યોગ્ય કાર્યવાહી થવા આપશ્રીને વિનંતી છે. આ અગાઉ કોઈ ઝીંગા તળાવ બાબતે કોઈ કાર્યવાહી કરવામાં આવેલ હોય જેની અત્રેની કચેરીને માહિતી પુરી પાડવા વિનંતી છે. જેથી સદર માહિતી મત્સ્યોદ્યોગ કમિશ્નરશ્રી, ગાંધીનગર અને કોસ્ટલ એકવાકલ્ચર ઓથોરીટી, ચેન્નાઇ ને તાત્કાલિક પુરી પાડી શકાય. આ સાથે આધારીત અરજીની નકલ સામેલ છે. જે અંગે યોગ્ય થવા આપશ્રીને વિનંતી છે.

બિડાણ : ઉપર મુજબ અરજી

આપનો વિશ્વાસુ

મદદનીશ મત્સ્યોદ્યોગ નિયામક
સુરત

<u>નકલ સાદર રવાના :</u>

૧. મત્સ્યોદ્યોગ કમિશ્નરશ્રી, ગાંધીનગર
૨. કોસ્ટલ એકવાકલ્ચર ઓથોરીટી, ચેન્નાઇ
૩. પ્રાંત અધિકારીશ્રી, ઓલપાડ
૪. મામલતદાર શ્રી, ચોર્યાસી

Assistant Director of Fisheries
SURAT

Signature valid
Signed by T.N.Chaudhari
ASSISTANT DIRECTOR OF FISHREIES
Date.2025.06.11
17:57:19 +5:30

File No: ADST/GTFFDA/e-file/54/2022/0577/Technical
Approved By: ASSISTANT DIRECTOR OF FISHREIES,Technical,AI
Open the document in Adobe Acrobat DC to verify the E-sign

Scanned with OKEN Scanner

Letter No. ADST/0021/06/2025 Approved Date : 11-06-2025

National Emblem	Office of the Deputy Director of Fisheries A Block, Second Floor, Bahumali Bldg., Nanpura, Surat-395001	Logo
E-mail : adlr-fish-surat@gujarat.gov.in		Ph./Fax No. 0261-2462846

To,
Collector,
Surat.

Subject: Complaint regarding illegal Shrimp Farming pond in Surat District.
Basis: Application of Coastal Aquaculture Authority – Chennai.

Sir,

With respect to the above subject, it is hereby informed that, as per the letter, the Coastal Aquaculture Authority - Chennai has received an application from Mr. Nisarg S. Shah, Advocate Ahmedabad, through the Coastal Aquaculture Authority, Chennai, and CAA Chennai has asked for action to be taken. Illegal shrimp ponds are being operated illegally in the area from Mithi Khadi to Mindhola Khadi in Surat district from Millennium-4 to Khajod Diamond Brewers Bhageni and the environment is being damaged.

According to the appliacation, it is stated that no master mapping has been done on the indicated area nor has any land been allotted for shrimp farming. Thus, all the shrimp farmers are not registered under the Coastal Aquaculture Authority Act and shrimp farming is being done illegally. All the land on this site is not allocated by the government for shrimp farming. You are requested to take appropriate action against the unauthorized pond holders on this land. Please provide this office with information on any previous action taken regarding any shrimp pond. So that this information can be provided immediately to the Fisheries Commissioner, Gandhinagar and the Coastal Aquaculture Authority, Chennai. A copy of the application based on this is enclosed. You are requested to kindly look into the matter.

Encl. As above.

Yours Faithfully

Deputy Director of Fisheries
Surat

Copy to :
1. Fisheries Commissioner, Gandhinagar
2. Coastal Aquaculture Authority, Chennai
3. Prant Officer, Olpad
4. Mamlatdar, Choryasi

'Assistant Director of Fisheries
SURAT

Scanned with OKEN Scanner